

- (2) (i) A copy of the Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1965-66, alongwith the audited accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company.

[Placed in Library, see No. LT-1704/67a]

MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN COPPER PRIVATE LTD.

THE MINISTER OF STEEL, MINES AND METAL (DR. CHENNA REDDY): I beg to lay on the Table a copy of the Memorandum and Articles of Association of Hindustan Copper Private Limited. [Placed in Library, see No. LT-1705/67.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh.

I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 3760 published in Gazette of India dated 16th October, 1967, making certain amendment to the Essential Commodities (Regulation of Production and Distribution for purposes of Export) Order, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of notification No. S.O. 3761 published in Gazette of India dated the 16th October, 1967, issued under section 5A of the Essential Commodities Act, 1955. [Placed in Library, see No. LT. 1706/67a]

ANNUAL REPORT OF THE COAL BOARD, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METAL (SHRI P. C. SETHI): I beg to lay on the Table—

- (1) A copy of the Annual Report of the Coal Board, Calcutta for the year

1965-66 (Hindi version). [Placed in Library, see No. LT-1707/67.]

- (2) A copy of the Financial Report of the National Coal Development Corporation Limited, Ranchi, for the period January-March, 1967, in pursuance of an assurance given on the 23rd June, 1967, in answer to supplementaries on Short Notice Question No. 17. [Placed in Library, see No. LT-1708/67.]

- (3) A copy of Government Resolution No. C 2-8 (7)/67, published in Gazette of India dated the 21st October, 1967, extending the period for submission of the Report of the National Coal Development Corporation Committee. [Placed in Library, see No. LT-1709/67.]

ANNUAL REPORT OF THE CARDAMOM BOARD FOR THE YEAR 1966-67, etc.

SHRI MOHD. SHAFI QURESHI : I beg to lay on the Table—

- (1) A copy of the Annual Report on the working of the Cardamom Board for the year 1966-67. [Placed in Library, see No. LT-1710/67.]
- (2) A copy of the Annual Administration Report of the Tea Board for the year 1966-67. [Placed in Library, No. LT-1711/67.]
- (3) A copy of the Annual Report on the activities of the Rubber Board for the Year 1966-67. [Placed in Library, see No. LT-1712/67.]
- (4) A copy of the Annual Report of the Coffee Board for the year 1966-67, [Placed in Library, see No. LT-1713/67.]
- (5) A copy of the Tea (Amendment) Rules, 1967, published in Notification No. GSR 1394 in Gazette of India dated the 16th September, 1967, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library, see No. LT-1714/67.]
- (6) A copy of Notification No. S.O. 4050 published in Gazette of India dated the 2nd November, 1967, issued under section 14 of the Forwards Contracts (Regulation) Act, 1952. [Placed in Library, see No. LT-1715/67.]